Consultant with the status of an ex-officion Secretary to the Government of India and three other Consultants.

- (b) Not yet.
- (c) Does not arise.

## Jobs for Educated Unemployed in Bihar and Rajasthan

1416. SHRI GANESH LAL MALI: Will the Minister of INDUSTRIAL DEVELOP-MENT AND SCIENCE AND TECHNO-LOGY be pleased to state:

- (a) whether Central Government have provided aid to the Bihar Government for providing jobs to the educated unemployed in the State during 1972-73 and during 1973-74:
  - (b) if so the amount of aid provided;
- (c) the details of the scheme financed and to be financed therewith; and
- (d) the number of educated unemployed in the States of Bihar and Rajasthan, separately in 1971, 1972, and at present?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI Z. A. ANSARI): (a) Yes, Sii.

- (b) A sum of Rs. 51 lakhs (Rs. 34 lakhs as loan and Rs. 17 lakhs as Grant-in-aid) was released to the Government of Bihai in 1972-73. Another sum of Rs. 70 lakhs (Rs. 47 lakhs as loan and Rs. 23 lakhs as Grant in-aid) has been allotted for 1973-74.
- (c) Under the pattern of assistance for the year 1972-73 the amount was to be utilised on a package of assistance comprising training, setting up industrial estates, seed money for purchase of machinery establishment charges and other miscellaneous expenses. In the light of experience gained in the operation of the scheme the pattern was modified. The amount allocated in 1973-74 is to be utilised by the State Governments in the following manner:—
  - (i) For setting up a package of consultancy services in the States.
  - (ii) For meeting expenses incurred in connection with preparation of feasibility reports by professional consultancy organisations.

- (III) I o mear expenses on account of specific services or studies aimed at preparation of feasibility reports and detailed project reports.
- (iv) For the margin money required by State Small Industry Development Corporation to enable them to draw maximum institutional finance for setting up industrial estates or commercial estates.
- (v) To cover the expenses in connection with rent subsidy.
- (vi) For margin money for entreprenems and equity contribution to industrial to operatives.
- (d) Information is being collected and will be laid on the Lable of the House.

## Recommendations of the Committee on Tele-communications

1117. SHRI CHANDRAMOULI JAGAR-I AMUDI:

> SHRI LOKANATH MISRA: SHRI DEBANANDA AMAT: SHRI K P. SINGH DEO:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether Government appointed any Committee to study and recommend on the problems of development of telecommunication facilities vis a-vis the rate of yearly economic growth for the Fifth and Sixth Plan Period;
- (b) if so, the terms of reference of the Committees; and
- (c) whether the Committees have submitted the recommendations, if so, the details thereof:

THE MINISTER OF COMMUNICA-LIONS (SHRI H N. BAHUGUNA): (a) No Sir.

(b) and (c) Does not arise.

Committees to Review Shortfall of Telecommunications System

1418. SHRI CHANDRAMOULI JAGAR-I \MUD1:

SHRI LOKANAIH MISRA: